

FIR No.24305/2020

u/s 379/411/34 IPC

PS Punjabi Bagh

S/v Manish Kumar

01.06.2021

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Ld. Remand Advocate for accused / applicant Manish Kumar.

An application for grant of interim bail for 90 days moved on behalf of accused / applicant Manish Kumar.

Reply has been filed by IO.

It is submitted by ld. Counsel that applicant is innocent and has been falsely implicated in the present case. Ld. Counsel for accused has submitted that alleged section falls within the category decided by the High Powered Committee in its minutes dated 04.05.2021 in which the HPC has laid down the criteria to release the under trial prisoners on interim bail. It is further requested that accused be released on furnishing personal bond before Jail Superintendent concerned. It is also submitted that accused is ready to abide by the terms of the bail.

Ld. APP for the state has opposed the application stating that accused may jump the bail and influence the witness if released.

I have heard the arguments on the bail application and have perused the report.

In view of the emergent circumstances arisen as a result the outbreak of second wave of Covid-19, in the Minutes of Meeting dated 04.05.2021 of the Hon'ble High Powered Committee for implementation of the directions issued by the Hon'ble Supreme Court of India in Suo Moto Petition (Civil) No/1/2020 and for decongestion of Jails, certain guidelines for release of prisoners on interim bail were passed.

Therefore, in view of the guidelines laid down by the Hon'ble High Powered Committee, the applicant is hereby granted interim bail for a period of **90** days on furnishing of personal bond in the sum of **Rs.5,000/-** to the satisfaction of Jail Superintendent concerned and further interim bail is granted subject to the conditions that:

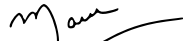
- (a) In case of change of the residential address, the applicant shall intimate the court and the jail authorities about the same;
- (b) That he shall maintain social distancing at public places in compliance of the order and directions of various authorities;
- (c) That he shall not engage himself in any criminal activity or shall not indulge into similar offence or any other whatsoever;



- (d) That he shall not influence with evidence in any manner;
- (e) That he shall not influence / intimidate the witnesses;
- (f) That the accused / applicant shall not change his mobile number / contact number furnished by him and ensure that the same remains operational during the period of interim bail. In case, he has not furnished his mobile / contact number, he is directed to furnish the same;
- (g) That he shall surrender before the concerned jail superintendent after completion of interim bail.

Application disposed of accordingly.

Copy of order be provided electronically to the Id. Advocate for the accused, as prayed for.



(Manish Jain)

MM-01 /(West)/THC:Delhi

01.06.2021

FIR No.669/2020  
u/s 379/411/34 IPC  
PS Punjabi Bagh  
S/v Saurav Kumar

01.06.2021

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Ld. Remand Advocate for accused / applicant Saurav Kumar.

An application for grant of interim bail for 90 days moved on behalf of accused / applicant Saurav Kumar.

Reply has been filed by IO.

It is submitted by ld. Counsel that applicant is innocent and has been falsely implicated in the present case. Ld. Counsel for accused has submitted that alleged section falls within the category decided by the High Powered Committee in its minutes dated 04.05.2021 in which the HPC has laid down the criteria to release the under trial prisoners on interim bail. It is further requested that accused be released on furnishing personal bond before Jail Superintendent concerned. It is also submitted that accused is ready to abide by the terms of the bail.

Ld. APP for the state has opposed the application stating that accused may jump the bail and influence the witness if released.

I have heard the arguments on the bail application and have perused the report.

In view of the emergent circumstances arisen as a result the outbreak of second wave of Covid-19, in the Minutes of Meeting dated 04.05.2021 of the Hon'ble High Powered Committee for implementation of the directions issued by the Hon'ble Supreme Court of India in Suo Moto Petition (Civil) No/1/2020 and for decongestion of Jails, certain guidelines for release of prisoners on interim bail were passed.

Therefore, in view of the guidelines laid down by the Hon'ble High Powered Committee, the applicant is hereby granted interim bail for a period of **90** days on furnishing of personal bond in the sum of **Rs.5,000/-** to the satisfaction of Jail Superintendent concerned and further interim bail is granted subject to the condition that:

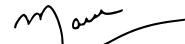
- (a) In case of change of the residential address, the applicant shall intimate the court and the jail authorities about the same;
- (b) That he shall maintain social distancing at public places in compliance of the order and directions of various authorities;
- (c) That he shall not engage himself in any criminal activity or shall not indulge into similar offence or any other whatsoever;



- (d) That he shall not influence with evidence in any manner;
- (e) That he shall not influence / intimidate the witnesses;
- (f) That the accused / applicant shall not change his mobile number / contact number furnished by him and ensure that the same remains operational during the period of interim bail. In case, he has not furnished his mobile / contact number, he is directed to furnish the same;
- (g) That he shall surrender before the concerned jail superintendent after completion of interim bail.

Application disposed of accordingly.

Copy of order be provided electronically to the Id. Advocate for the accused, as prayed for.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi

01.06.2021

FIR No.1407/2019

u/s 379/411 IPC

PS Punjabi Bagh

S/v Saurav Kumar

01.06.2021

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Ld. Remand Advocate for accused / applicant Saurav Kumar.

An application for grant of interim bail for 90 days moved on behalf of accused / applicant Saurav Kumar.

Reply has been filed by IO.

It is submitted by Ld. Counsel that applicant is innocent and has been falsely implicated in the present case. Ld. Counsel for accused has submitted that alleged section falls within the category decided by the High Powered Committee in its minutes dated 04.05.2021 in which the HPC has laid down the criteria to release the under trial prisoners on interim bail. It is further requested that accused be released on furnishing personal bond before Jail Superintendent concerned. It is also submitted that accused is ready to abide by the terms of the bail.

Ld. APP for the state has opposed the application stating that accused may jump the bail and influence the witness if released.

I have heard the arguments on the bail application and have perused the report.

In view of the emergent circumstances arisen as a result the outbreak of second wave of Covid-19, in the Minutes of Meeting dated 04.05.2021 of the Hon'ble High Powered Committee for implementation of the directions issued by the Hon'ble Supreme Court of India in Suo Moto Petition (Civil) No/1/2020 and for decongestion of Jails, certain guidelines for release of prisoners on interim bail were passed.

Therefore, in view of the guidelines laid down by the Hon'ble High Powered Committee, the applicant is hereby granted interim bail for a period of **90** days on furnishing of personal bond in the sum of **Rs.5,000/-** to the satisfaction of Jail Superintendent concerned and further interim bail is granted subject to the condition that:

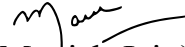
- (a) In case of change of the residential address, the applicant shall intimate the court and the jail authorities about the same;
- (b) That he shall maintain social distancing at public places in compliance of the order and directions of various authorities;
- (c) That he shall not engage himself in any criminal activity or shall not indulge into similar offence or any other whatsoever;



- (d) That he shall not influence with evidence in any manner;
- (e) That he shall not influence / intimidate the witnesses;
- (f) That the accused / applicant shall not change his mobile number / contact number furnished by him and ensure that the same remains operational during the period of interim bail. In case, he has not furnished his mobile / contact number, he is directed to furnish the same;
- (g) That he shall surrender before the concerned jail superintendent after completion of interim bail.

Application disposed of accordingly.

Copy of order be provided electronically to the Id. Advocate for the accused, as prayed for.



(Manish Jain)

MM-01 /(West)/THC:Delhi

01.06.2021

FIR No.33603/2020

u/s 379/411/34 IPC

PS Punjabi Bagh

S/v Devender

01.06.2021

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Ld. Remand Advocate for accused / applicant Devender.

An application for grant of interim bail for 90 days moved on behalf of accused / applicant Devender.

Reply has been filed by IO.

It is submitted by ld. Counsel that applicant is innocent and has been falsely implicated in the present case. Ld. Counsel for accused has submitted that alleged section falls within the category decided by the High Powered Committee in its minutes dated 04.05.2021 in which the HPC has laid down the criteria to release the under trial prisoners on interim bail. It is further requested that accused be released on furnishing personal bond before Jail Superintendent concerned. It is also submitted that accused is ready to abide by the terms of the bail.

Ld. APP for the state has opposed the application stating that accused may jump the bail and influence the witness if released.

I have heard the arguments on the bail application and have perused the report.

In view of the emergent circumstances arisen as a result the outbreak of second wave of Covid-19, in the Minutes of Meeting dated 04.05.2021 of the Hon'ble High Powered Committee for implementation of the directions issued by the Hon'ble Supreme Court of India in Suo Moto Petition (Civil) No/1/2020 and for decongestion of Jails, certain guidelines for release of prisoners on interim bail were passed.

Therefore, in view of the guidelines laid down by the Hon'ble High Powered Committee, the applicant is hereby granted interim bail for a period of **90** days on furnishing of personal bond in the sum of **Rs.5,000/-** to the satisfaction of Jail Superintendent concerned and further interim bail is granted subject to the condition that:

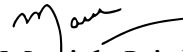
- (a) In case of change of the residential address, the applicant shall intimate the court and the jail authorities about the same;
- (b) That he shall maintain social distancing at public places in compliance of the order and directions of various authorities;
- (c) That he shall not engage himself in any criminal activity or shall not indulge into similar offence or any other whatsoever;



- (d) That he shall not influence with evidence in any manner;
- (e) That he shall not influence / intimidate the witnesses;
- (f) That the accused / applicant shall not change his mobile number / contact number furnished by him and ensure that the same remains operational during the period of interim bail. In case, he has not furnished his mobile / contact number, he is directed to furnish the same;
- (g) That he shall surrender before the concerned jail superintendent after completion of interim bail.

Application disposed of accordingly.

Copy of order be provided electronically to the Id. Advocate for the accused, as prayed for.



(Manish Jain)

MM-01 /(West)/THC:Delhi

01.06.2021



FIR No.1306/2019  
u/s 379/411 IPC  
PS Punjabi Bagh  
S/v Kunal s/o Jai Bhagwan

01.06.2021

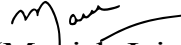
Present: Ld. APP for the State.  
Sh. Pankaj Sharma, ld. Remand Advocate for accused / applicant  
Kunal.

An application for interim bail in accordance with the resolution passed by High Powered Committee is moved on behalf of accused / applicant Kunal.

Heard. Perused the reply filed by IO.

As per reply of IO, accused is involved in multiple cases. Accordingly, accused does not fall within the guidelines laid down by the Hon'ble High Powered Committee. Accordingly, the present application moved on behalf of accused / applicant Kunal is hereby dismissed.

Copy of order be given dasti.



(Manish Jain)

MM-01 /(West)/THC:Delhi

01.06.2021

FIR No.28332/2020  
u/s 379/411/34 IPC  
PS Punjabi Bagh  
S/v Kalu s/o Sikander

01.06.2021


Present: Ld. APP for the State.  
Sh. Pankaj Sharma, ld. Remand Advocate for accused / applicant  
Kalu.

An application for interim bail in accordance with the resolution passed by High Powered Committee is moved on behalf of accused / applicant Kalu.

Heard. Perused the reply filed by IO.

As per reply of IO, accused is involved in multiple cases. Accordingly, accused does not fall within the guidelines laid down by the Hon'ble High Powered Committee. Accordingly, the present application moved on behalf of accused / applicant Kalu is hereby dismissed.

Copy of order be given dasti.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi  
01.06.2021

FIR No.300/2021  
u/s 454/380/411 IPC  
PS Punjabi Bagh  
S/v Mohd. Iliyas @ Tinda

01.06.2021

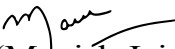
Present: Ld. APP for the State.  
Sh. Pankaj Sharma, ld. Remand Advocate for accused / applicant  
Mohd. Iliyas @ Tinda.

An application for interim bail in accordance with the resolution passed by High Powered Committee is moved on behalf of accused / applicant Mohd. Iliyas @ Tinda.

Heard. Perused the reply filed by IO.

As per reply of IO, accused is involved in multiple cases. Accordingly, accused does not fall within the guidelines laid down by the Hon'ble High Powered Committee. Accordingly, the present application moved on behalf of accused / applicant Mohd. Iliyas @ Tinda is hereby dismissed.

Copy of order be given dasti.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi  
01.06.2021

FIR No.231/2021  
u/s 25/54/59 Arms Act  
PS Punjabi Bagh  
S/v Jitender Yadav @ Patta

01.06.2021

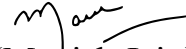
Present: Ld. APP for the State.  
Sh. Pankaj Sharma, ld. Remand Advocate for accused / applicant  
Jitender Yadav @ Patta.

An application for interim bail in accordance with the resolution passed by High Powered Committee is moved on behalf of accused / applicant Jitender Yadav @ Patta.

Heard. Perused the reply filed by IO.

As per reply of IO, accused is involved in multiple cases. Accordingly, accused does not fall within the guidelines laid down by the Hon'ble High Powered Committee. Accordingly, the present application moved on behalf of accused / applicant Jitender Yadav @ Patta is hereby dismissed.

Copy of order be given dasti.



(Manish Jain)

MM-01 /(West)/THC:Delhi

01.06.2021

FIR No.000495/2020  
u/s 379/411 IPC  
PS Punjabi Bagh  
S/v Lakhan @ Rohit s/o Sompal

01.06.2021

Present: Ld. APP for the State.  
Sh. Pankaj Sharma, ld. Remand Advocate for accused / applicant  
Lakhan @ Rohit.

An application for interim bail in accordance with the resolution passed by High Powered Committee is moved on behalf of accused / applicant Lakhan @ Rohit.

Heard. Perused the reply filed by IO.

As per reply of IO, accused is involved in multiple cases. Accordingly, accused does not fall within the guidelines laid down by the Hon'ble High Powered Committee. Accordingly, the present application moved on behalf of accused / applicant Lakhan @ Rohit is hereby dismissed.

Copy of order be given dasti.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi  
01.06.2021

FIR No.02272/2020  
u/s 379/411 IPC  
PS Punjabi Bagh  
S/v Rishabh s/o Kalu Ram

01.06.2021

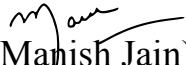
Present: Ld. APP for the State.  
Sh. Pankaj Sharma, ld. Remand Advocate for accused / applicant  
Rishabh.

An application for interim bail in accordance with the resolution passed by High Powered Committee is moved on behalf of accused / applicant Rishabh.

Heard. Perused the reply filed by IO.

As per reply of IO, accused is involved in multiple cases. Accordingly, accused does not fall within the guidelines laid down by the Hon'ble High Powered Committee. Accordingly, the present application moved on behalf of applicant Rishabh is hereby dismissed.

Copy of order be given dasti.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi  
01.06.2021

FIR No.416/2021  
u/s 279/337 IPC  
PS Punjabi Bagh

01.06.2021

Present: Ld. APP for the State.

Sh. Pawan Kumar, ld. Counsel for applicant.

An application moved for modification / correction in order dated 22.05.2021 passed by court of Ms Babita Punia, Ld. Duty MM.

It is submitted by ld. Counsel that inadvertently vehicle no.DL8C SS 3348 was mentioned instead of vehicle no.DL8CS 3348.

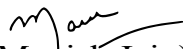
Heard. Perused the order order dated 22.05.2021.

Copy of RC is also annexed with the application.

In view of submissions made, the application of applicant is allowed and the order dated 22.05.2021 be read as registration number of vehicle bearing no. DL8C S 3348 instead of DL8C SS 3348. Order is accordingly modified.

Application is disposed of accordingly.

Copy of order be given dasti.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi  
01.06.2021

FIR No.129/2021  
u/s 356/379/411 IPC  
PS Punjabi Bagh  
S/V Vikas

01.06.2021

Present: Ld. APP for the State.

Sh. Puran Kumar, Ld. Counsel for accused / applicant Vikas.

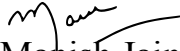
An application u/s 437 Cr.P.C. for grant of bail is moved on behalf of accused / applicant Vikas

Heard. Perused the reply of IO.

As per the reply of IO, accused has already been discharged in the present case by Ld. Duty MM Sh. P Bhargav Rao vide order dated 20.05.2021.

In view of aforesaid, the present application moved on behalf of accused / applicant Vikas stands infructuous.

Copy of order be given dasti.

  
(Manish Jain)

MM-01(West)/THC:Delhi

01.06.2021



FIR No.69/2020  
u/s 506 IPC  
PS Punjabi Bagh  
S/v Mohinder & Ors.

01.06.2021

Present: Ld. APP for the State.

Sh. Sahil Sharma, Id. Counsel for accused / applicant.

An application for urgent hearing has been filed by the applicant / accused wherein it has been prayed that the call details and the location records of the applicant be preserved by the Airtel Service Provider.

Status report has been filed by the IO and the same has been perused.

It is submitted by the applicant that the call details and location records are required to prove the plea of alibi and on failure of preserving the said call details and location records, the same will be destroyed by the Airtel service provider after 30.06.2021.

It is noted that the complaint was filed by the complainant under section 506 IPC and under the given circumstances, the court does not find any relevance of preserving the call details and the location records of the mentioned mobile number of the applicant.

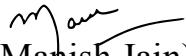
Even if location of mobile phone is found to the satisfaction of the accused persons/ applicants, the same cannot be treated as the location of the accused persons at the time of incident.

Even otherwise, it has been stated by the IO in his status report that on the complaint of the complainant, an NCR was registered and thereafter no investigation was carried out in this case, the matter being non cognizable.

It is observed that neither the permission for investigation has been sought by the IO nor any application under section 155(2) Cr.P.C. has been filed by the complainant.

In view of the above stated reasons, the court is not inclined to allow the application. Accordingly, the same is hereby dismissed.

Copy of order be given dasti to Id. Counsel for applicant at request.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi  
01.06.2021

FIR No.13196/2021  
u/s 379 IPC  
PS Punjabi Bagh

01.06.2021

**Matter taken up through VC.**

**An application for release of vehicle bearing registration no.DL11 SU 8950 moved on behalf of applicant Deen Dayal.**

Present: Ld. APP for the State.

Applicant Deen Dayal is person.

It is submitted by applicant that he is the rightful owner of the aforesaid vehicle. It is also submitted by applicant that he has applied for transfer of RC in his name and he has filed copy of transfer of ownership document. It is also requested by applicant that the aforesaid vehicle may kindly be released to him.

IO has filed his reply wherein he has posed no objection to the release of vehicle.

Heard. Perused the reply filed by IO.

In view of the submissions made, let vehicle bearing registration no. **DL11 SU 8950** be released to the rightful owner / applicant after due compliance of the guidelines laid down by Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in Crl. M.C. No. 4485/2013 dated 10.09.2014 on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.

  
(Manish Jain)

MM-01(West)/THC:Delhi

01.06.2021

FIR No.0394/2021  
u/s 420/384/188/269/270 IPC & Sec 3 EDA  
PS Punjabi Bagh  
S/v Lovee Narula

01.06.2021

Present: Ld. APP for the State.

Sh. Nitin Gupta, ld. Counsel for applicant Lovee Narula.

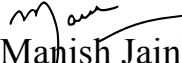
An application for clarification in order dated 27.05.2021 passed by Duty MM Ms. Deepika Thakaran for release of articles to the applicant on superdari is moved on behalf of applicant Lovee Narula.

Heard. Perused.

At this stage, it is submitted by ld. Counsel that he does not press the present application and will move separate application for jamatalashi articles.

In view of submissions made, the present application is disposed of as dismissed as withdrawn.

Copy of order be sent to ld. Counsel through electronic mode.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi  
01.06.2021

FIR No.00264/2020  
u/s 379/411 IPC  
PS Punjabi Bagh  
S/v **Kuldeep**

01.06.2021

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Ld. Remand Advocate for accused / applicant Kuldeep.

An application for grant of bail is moved on behalf of accused Kuldeep.

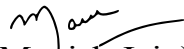
Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 31.07.2020. It is stated that alleged recovery has already been effected, charge sheet has been filed and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused is a habitual offender and may abscond or tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that recovery has been effected and charge sheet has been filed, accused / applicant Kuldeep is no more required for any custodial interrogation. Hence, accused Kuldeep is admitted to bail on furnishing bail bond in the sum of Rs.25,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
  2. That he shall appear on each and every date of hearing.
  3. That he shall furnish his address as and when he changes the same.
- Application is accordingly disposed off.

  
(Manish Jain)

MM-01(West)/THC:Delhi:01.06.2021

FIR No.584/2020  
u/s 379/411 IPC  
PS Punjabi Bagh  
S/v Chandan Kumar

01.06.2021

Matter taken up through VC.

An application seeking release of accused Chandan Kumar on regular bail is moved.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Id. Remand Advocate for accused.

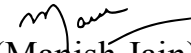
IO is present.

Heard. Perused the reply of IO.

It is stated by IO that after the release of accused on interim bail previous year, the accused failed to surrender. However, it is not stated by the IO as to whether accused was re-arrested on his failure to surrender.

Accordingly, IO is directed to file a further report as to whether accused is in custody or yet to be apprehended after his failure to surrender.

To come up on 04.06.2021.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi

01.06.2021

FIR No.15//2020  
u/s 379/34 IPC  
PS Punjabi Bagh  
S/v Karan

01.06.2021

Matter taken up through VC.

An application seeking release of accused Karan on regular bail is moved.

Present: Ld. APP for the State.

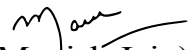
Sh. Pankaj Sharma, ld. Remand Advocate for accused.

Heard. Perused the reply of IO.

It is submitted on behalf of IO that accused has already been released on interim bail for 90 days however, the same fact does not find mention in his reply. The reply filed by IO is also contradictory as it is mentioned by him that accused has not surrendered after expiry of interim bail for 45 days while the application moved on behalf of accused states that he has surrendered in the jail after expiry of his interim bail on 11.04.2021.

In view of the aforesaid, IO is directed to verify as to when the accused was apprehended or surrendered in the jail. IO is also directed to file the present status of the accused on next date of hearing.

To come up on 02.06.2021.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi

01.06.2021

FIR No.629//2019  
u/s 379/411/34 IPC  
PS Punjabi Bagh  
S/v Vikas @ Ashu

01.06.2021

Matter taken up through VC.

An application seeking release of accused Vikas @ Ashu on regular bail is moved.

Present: Ld. APP for the State.

Sh. Pankaj Sharma, Id. Remand Advocate for accused.

Heard. Perused the reply of IO.

It is submitted on behalf of IO that accused has already been released on interim bail for 90 days however, the same fact does not find mention in his reply. The reply filed by IO is also contradictory as it is mentioned by him that accused has not surrendered after expiry of interim bail for 45 days while the application moved on behalf of accused states that he has surrendered in the jail after expiry of his interim bail on 11.04.2021.

In view of the aforesaid, IO is directed to verify as to when the accused was apprehended or surrendered in the jail. IO is also directed to file the present status of the accused on next date of hearing.

To come up on 02.06.2021.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi  
01.06.2021

FIR No.24305/2020  
u/s 379/411/34 IPC  
PS Punjabi Bagh  
S/v Mahesh Kumar

01.06.2021

Matter taken up through VC.

An application seeking release of accused Mahesh Kumar on personal bond is moved.

Present: Ld. APP for the State.

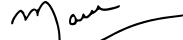
Sh. Pankaj Sharma, Id. Remand Advocate for accused.

Heard. Perused the reply of IO.

As per reply of IO, no such person by the name of accused Mahesh Kumar is in Jail.

Accordingly, in view of the reply filed by IO, the present application stands infructuous.

Copy of order be sent to Id. Counsel through electronic mode.



(Manish Jain)

MM-01 /(West)/THC:Delhi

01.06.2021



FIR No.263/2021  
u/s 295/457 IPC  
PS Punjabi Bagh  
S/v Vicky

01.06.2021

Fresh charge sheet filed.

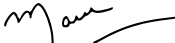
It be checked and registered as per rules.

Present: Ld. APP for the State.

IO ASI Subey Singh is present.

Accused is stated to be in JC.

Put up for consideration on charge sheet on 07.07.2021.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi

01.06.2021

FIR No.314/2019  
u/s 336 IPC & 25/27 Arms Act  
PS Punjabi Bagh  
S/v Deepak

01.06.2021

Fresh charge sheet filed.


It be checked and registered as per rules.

Present: Ld. APP for the State.

ASI Subey Singh on behalf of IO.

Accused is stated to be on court bail.

Put up for consideration on charge sheet on 06.07.2021.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi

01.06.2021

FIR No.539/2018  
u/s 365 IPC  
PS Punjabi Bagh  
S/v Cancellation

01.06.2021

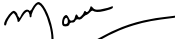
Fresh cancellation report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

ASI Subey Singh on behalf of IO.

Put up for consideration on cancellation report on 05.07.2021.

  
(Manish Jain)

MM-01 /(West)/THC:Delhi

01.06.2021

FIR No.0597/2020  
u/s 323/341/34 IPC  
PS Punjabi Bagh  
S/v Vinod Shankar etc.

01.06.2021

Fresh charge sheet filed.

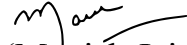
It be checked and registered as per rules.

Present: Ld. APP for the State.

IO HC Pradeep Gaur is present.

Accused persons are stated to be on court bail.

Put up for consideration on charge sheet on 04.08.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

01.06.2021

FIR No.  
u/s  
PS Punjabi Bagh

01.06.2021

Present: Ld. APP for the State.

(Manish Jain)  
MM-01 /(West)/THC:Delhi